

ITEM NO.21

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 33/2018

KEDAR BHAUSAHEB MALHARI

Petitioner(s)

VERSUS

AXIS BANK LIMITED

Respondent(s)

(MR. SIDHARTH LUTHRA, SR. ADVOCATE (A.C.)
IA No. 16665/2018 - STAY APPLICATION)

Date : 24-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Deeplaxmi, Adv.
Mr. Ravindra Chingale, Adv.
Mr. Chander Shekhar Ashri, AOR

For Respondent(s) Mr. Devendra Kumar Singh, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Chandra Nand Jha, Adv.
Mr. Sarbendra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel on both sides as also Mr. Siddharth Luthra, learned Senior Advocate & Amicus Curiae.

Taking note of the fact that issue involved requires interpretation and also consideration of consequence of the amendment made to Section 142A of the Negotiable Instruments Act, we are of the considered view that Union of India is to be made a party to these proceedings.

Hence, we *suo motu* implead Union of India, represented by Ministry of Finance (Department of Financial Services) and Ministry of Law and Justice (Legislative Department). Registry to take

necessary steps in this regard.

We request learned Attorney General for India to address on the issues involved so as to appropriately dispose of the matter.

Learned Amicus Curiae has handed over a detailed written submissions. Let the copy of the same be served on all the parties. The parties will also be at liberty to file their respective written submission(s).

List on 23.7.2024.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)